

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)Nos. 922-923 of 2019**

**IN THE MATTER OF:**

**J.M. Financial Asset Reconstruction Company Ltd. ....Appellant**

**Vs.**

**Devendra P. Jain**

**The RP of Sandhya Prakash Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Ramji Srinivasan, Sr. Advocate with Mrs. Poonam Mathur, Mrs. Anushree Kapadia, Ms. Sonakshi, Mr. Nikhil Ramdev, Advocates**

**O R D E R**

**06.09.2019** - It appears that the order has been reserved for more than five months. No order has been passed by the Adjudicating Authority u/s 33 of the 'I&B' Code. However, as the matter is likely to be listed on 11<sup>th</sup> September, 2019, we adjourn the matter to know the outcome of the said date as we expect that the final order will be passed u/s 33 of the 'I&B' Code on the application, by the next date.

Post the case for 'Orders' on **23<sup>rd</sup> September, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc